## IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CA 84/2017 IN CP NO. 182/2016 RT CP No. 53/Chd/Pb./2017

Under Section 9 of I.B.C., 2016

In the matter of:

M/s. Harsoria Trading Co., having its office at # 120, Sector 9, Panchkula-134109. Versus

....Petitioner-Applicant.

M/s. Ceigall India Limited, having its office at A-898, Tagore Nagar, Ludhiana (Punjab)-141001.

....Respondent.

Order delivered on: 27.07.2017

Coram:

Hon'ble Mr. Chief Justice M.M. Kumar, President.

Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner:

1. Mr. Ankur Gupta, Advocate.

2. Mr. G.S. Sarin, Practising Company Secretary.

For the respondent: Mr. Jagjit Singh, Advocate for Mr. D.S. Sobti, Advocate.

## ORDER (ORAL)

Learned counsel for the petitioner-applicant requests for withdrawal of the petition saying that he has instructions to do so. Dismissed as withdrawn.

(Justice R.P.Nagrath) Member (Judicial)

(Chief Justice M.M. Kumar) President, NCLT. Camp at Chandigarh

July 27, 2017 subbu